

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 05/2001

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SECTION OFFICER (Judl.)

## CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI. 5

ORIGINAL APPLICATION NO. 5/2001 (T)

... Smt. M. P. Lyngdoh ... Applicant.  
versus

Union of India &amp; Ors . . . . . Respondents.

For the Applicant(s) Mr. R. P. Sarma,  
A. K. Roy,  
Mrs. T. Das

For the Respondents. Mr. B. P. T. D. A. K. VS

NOTES OF THE REGISTRAR DATE ORDER

This application is 3.9.01, None is present for the applicant.  
 received on transfer from the Hon'ble High Court, Guwahati  
 High Court, Guwahati  
 vide their letter no. List on 21/9/01 for admission.

(C. U. Shaha)  
Member

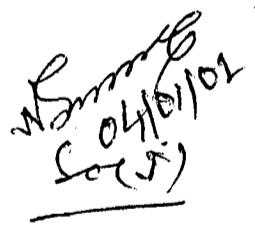
22, 355-58/2 m d. 6.12.2001  
 and has been registered  
 as OA no 5/2001(T).

This is a transfer matter come from  
 High Court by order dated 19.5.1999. Notice  
 of motion was issued in High Court on 8.5.98.  
 The case is admitted. The matter now be  
 posted for hearing on 3/10/01.

List on 3/10/01 for hearing.

It has been verified  
 before me in order.  
 placed before the  
 Hon'ble Court - L. St.  
 order.

  
Vice-Chairman

  
S. Sarma  
04/10/01  
Smt. M. P. Lyngdoh  
Smt. M. P. Lyngdoh  
Smt. M. P. Lyngdoh

mb

3.10.01

Heard Mr S. Sarma, learned counsel  
 for the respondents. Hearing con-  
 cluded. Judgment delivered in open  
 Court, kept in separate sheets.

The application is allowed in  
 terms of the order. No order as to  
 costs.

  
Vice-Chairman

12.11.2001

Copy of the order  
 has been sent to the  
 Office for issuing the  
 notice to the applicant  
 as well as to the L.A.D.  
 for the Regds.

pg

IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura,  
Mizoram & Arunachal Pradesh)

**CIVIL APPELLATE SIDE**

### Appeal from

No. 2146 of 1998

## Civil Rule

**Appellant**

**Petitioner**

## *Versus*

Kendriya Vidyalaya Sangathan. 800.

**Respondent**

## Opposite-Party

Appellant Mr. R. P. Scorma  
For

Petitioner Adv. A. K. Roy  
Smti T. Das.

Respondent  
For: Gen. A. Hassan

## Opposite-Party

CGSC

Mr. K. N. Choudhury - for respondent Nos - 1 - 2

Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
1	2	3	4

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
			<b>- PRESENT -</b>
			THE HON'BLE MR JUSTICE AK PATNAIK
		8.5.98	Heard Mr RP Sarma, learned counsel for the petitioner and Mr KN Choudhury, learned Senior Central Govt. Standing Counsel.
			Let a notice of motion issue calling upon the respondents to show cause as to why a Rule should not be issued, as prayed for; and/or why such further or other order or orders should not be passed as to this Court may seem fit and proper.
			The notice is made returnable within six weeks.
			Mr KN Choudhury accepts notice on behalf of all the respondents. Extra-copies of the petition be served on Mr Choudhury by 13.5.98.
			Any appointment made to the post in which the petitioner was appointed shall be subject to the result of this Civil Rule and in the appointment order that may be issued to the new appointee this condition will be mentioned.
			QV
			JUDGE
			Joshi
<p><i>3 weeks communicable</i></p> <p><i>Pl. communicate</i></p> <p><i>25.6.98</i></p> <p><i>order of 08.5.98</i></p> <p><i>communicated</i></p> <p><i>Joshi 25/6/98</i></p>			

Ruling by office or Advocate.	Serial	Date	Office notes, reports, orders, or proceeding with signature.
<p><u>St. 30-6-98</u> <u>Mr. K.N. Choudhury</u>, Advocate, entered appearance on behalf of the respondent Nos- 1 &amp; 2 having filed a <u>vakalatnama</u> on 26-6-98.</p> <p><u>30/6/98</u></p> <p><i>Q.M.</i> <i>W.M.</i> <u>30/6/98</u></p>		<u>19/5/99:-</u>	<p>BEFORE THE HON'BLE MR JUSTICE JN SARMA</p> <p>This matter shall stand transferred to Central Administrative Tribunal, Guwahati for fresh disposal. Accordingly this matter is disposed of.</p> <p>Heard Smti. M. Das, learned Advocate for the petitioner and Shri K.N. Choudhury, learned Advocate for the Respondents.</p> <p><i>J</i></p> <p>JUDGE</p> <p>a.m.</p>

Noting by Office or Advocate

Serial  
No.

Date

Office notes, reports, orders or proceeding  
with signature

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 5 of 2001(T).

3-10-2001  
Date of Decision.....

Shri Mahendra Prasad Gupta.

Petitioner(S)

S/Sri R.P.Sharma, A.K.Roy and Mrs. T.Das.

Advocate for the  
Petitioner(s)

versus-

Kendriya Vidyalaya Sangathan and others.

Respondent(s)

Sri S.Sarma.

Advocate for the  
Respondent(s)

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.  
THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 5 of 2001 (T).

Date of Order : This the 3rd Day of October, 2001.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

Shri Mahendra Prasad Gupta,  
S/o Late Khaderan Prasad,  
C/o Prof. S.N.Prasad (Dept.of Met.Engg.)  
B.I.T.Sindri, Sindri Institute,  
Dist. Dhanbad, Pin-828123. . . . Applicant

By Advocate S/Sri R.P.Sharma, A.K.Roy &  
Smt. T.Das.

- Versus -

Kendriya Vidyalaya Sangathan & others. . . . Respondents.

By Advocate Sri S.Sarma.

O R D E R

CHOWDHURY J.(V.C)

It has been stated at the Bar that this case is squarely covered by the decision rendered by this Tribunal in O.A.Nos. 127, 128, 130 and 131 of 1999 disposed of on 23.3.2001.

2. In the light of the aforesaid judgments the impugned order dated 26.2.1998 (Annexure-D) is set aside. The application is allowed to the extent indicated. There shall, however, be no order as to costs.

  
( D.N.CHOWDHURY )  
VICE CHAIRMAN

REGISTERED POST MAIL WITH NO

THE GAUHATI HIGH COURT

( The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh )

No. 22,355-59/RM a

From: Sri P.N. Deka,

dt. 6.12.2000

Assistant Registrar (B).

GUWAHATI HIGH COURT, GUWAHATI-781 001

URGENT

To

The Deputy Registrar,

Central Administrative Tribunal,  
केन्द्रीय प्रशासनिक अधिकारण  
1518

13 DEC 2000

Guwahati Bench.  
गुवाहाटी न्यायपीठ

Central Administrative Tribunal,

Gauhati Bench, Rajgarh Road,

Bhengarh, Guwahati - 781005.

Dated, Guwahati, the 2000

Sub : Transmission of case record of Civil Rule No. 2146/98  
(Shri Mahendra Prasad Gupta - Vs. - Kendriya Vidyalaya Sangathan and ors.).

Ref : Hon'ble Court's order dt. 19.5.99.

Sir,

In pursuant to the Hon'ble Court's order under reference I am directed to send herewith the marginally noted case record alongwith other connected papers to you for taking necessary action at your end.

Receipt of the record may please be acknowledged.

Enclo :-

Yours faithfully,

1. HC. P I of Civil Rule  
No. 2146/98 with 2 o/s.

..... 1 file

ASSTT. REGISTRAR (B).

29.11.2000

Memo No.

R.M. Dt.

copy forwarded for favour of information and necessary action to :  
1. Mr A K Roy, Adv., Gauhati High Court, Guwahati.  
2. Mr K N Choudhury, Adv., Gauhati High Court, Guwahati.  
3. The Central Govt Standing Counsel, Gauhati High Court, Ghy.  
4. The Notice Board, Bar Association, Gauhati High Court, Ghy.

Mr Rabha  
do not need

ASSTT. REGISTRAR (B)  
13/12/2000

udas/29.11.2k.

ASSTT. REGISTRAR (B).

DISTRICT : WEST KAMENG

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IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM: NAGALAND:MEGHALAYA : MANIPUR:  
TRIPURA: MIZORAM & ARUNACHAL PRADESH)

(CIVIL WRIT JURISDICTION)

Civil Rule No. 2146/98

Code No. 10060.

Shri Mahendra Prasad Gupta

.. Petitioner

-VS-

Kendriya Vidyalaya Sangathan  
and Ors.

.. Respondents

BENCH : B

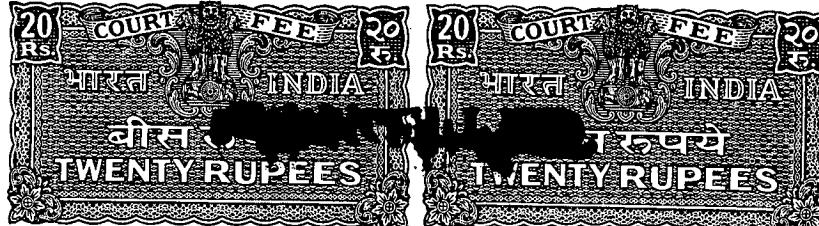
MATTER : Termination from Service

I N D E X

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6.	Annexure-D	15

Filed by

Achuli Lal Ray,  
Advocate



DISTRICT : WEST KAMENG

File No. 2014/4/2  
Filing for petition  
Petition Received  
Smt. Meenakshi  
Gupta  
2014/4/2

IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA : MANIPUR:  
TRIPURA: MIZORAM & ARUNACHAL PRADESH )

( WRIT JURISDICTION)

Civil Rule No. 2146/98

CODE NO. :

To,

The Hon'ble Shri V.Dutta Gyani, B.A.,LL.B.  
the Chief Justice (Acting) of the Hon'ble  
Gauhati High Court and His Lordship's Companion  
Justices of the said Hon'ble High Court.



IN THE MATTER OF :

An application under Article 226 of  
the Constitution of India for issuance  
of a Writ in the nature of Mandamus  
and/or Certiorari and/or any other  
appropriate Writ, Order or Direction.

-And-

IN THE MATTER OF :

Violation of fundamental rights of the  
petitioner alongwith other legal rights.

-And-

Contd-2..



IN THE MATTER OF :

Violation of provisions of Art. 38, 39,  
41 and 311 of the Constitution of  
India.

-And-

IN THE MATTER OF :

Office order under Ref. No. F.13/98-KVR/  
470-474 dated 20.02.1998 issued by the  
officiating principal, Kendriya Vidyalaya,  
Rupa Terminating the service of the  
petitioner w.e.f. A/N of 26.2.98.

-And-

IN THE MATTER OF :

Violation of principle of natural  
justice ~~of~~ and Administrative fair play.

-And-

IN THE MATTER OF :

Shri Mahendra Prasad Gupta,  
S/o Late Khaderan Prasad.  
C/o Prof. S.N. Prasad (Dept. of Met. Engg.)  
B.I.T. Sindri, Sindri Institute,  
District-Dhanbad, PIN-828123

.. Petitioner

-Versus-

Contd-3..

1. Kendriya Vidyalaya Sangathan, represented by the Chairman, 18, Institutional Area, Saheed Jeet Sing Marg, New Delhi-16.
2. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Saheed Jeet Sing Marg, New Delhi-16.
3. Asstt. Commissioner, Kendriya Vidyalaya Sangathan, Guwahati Regional Office, Maligaon Charali, Guwahati-12.
4. Officiating Principal, Kendriya Vidyalaya, Rupa, Dist.-West Kameng, Arunachal Pradesh.
5. Union of India, represented by the Secretary, Govt. of India, Ministry of Human Resource Development, New Delhi-1.

.. Respondents

The humble petition of the petitioner above-named.

MOST RESPECTFULLY SHEWETH :

1. That the petitioner, being a citizen of India and a permanent resident of Sindri, Dhanbad, file this writ petition assailing the illegal termination order dated 26.2.98 issued by the Officiating principal without affording any opportunity to the petitioner to defend himself.
2. That the petitioner is a ~~max~~ master degree holder in Science (Physics) in the year 1994 from Rachi University

Contd-4..

in first division. He passed in Matriculation in the year 1983 in first division and I.Sc. in the year 1985 from Bihar Intermediate council in 2nd division and B.Sc.(Physics) honours) in the year 1991 from Magadh University in 2nd Class. After successfully completion of post graduate, the petitioner had undergone Basic Teachers Training course in the year 1992 under Bihar School Examination Board and he secured first division. He had also teaching experience for a period w.e.f. 21.6.95 to May 1996 in the Siddharth Public School, Ramgarh cantonment which is a affiliated school by ISCE, New Delhi.

3. That the petitioner states that in the month of June 1996, the respondent Kendriya Vidyalaya Sangathan Published an advertisement for filling up a number of posts of Graduate Teachers, Primary Teachers and Trained Graduate Teachers all over India. Being fully eligible as per the advertisement, the petitioner offered his candidature for the post of Primary Teacher and his candidature has been duly accepted by the respondents and called him for interview which was held on 21.1.97.

One copy of the Advertisement dated 14.6.96 is annexed herewith as Annexure-A.

4. That in the interview, the petitioner did well and accordingly he was selected and empanelled in the Second panel list. Be it stated here that the respondent prepared two lists, in the first list there were about 40 candidates

Contd-5..

and in the second list there were about 24 candidates. Both the list were duly approved by the commissioner, Kendriya Vidyalaya Sangathan, New Delhi in the month of ~~May~~ <sup>Aug</sup> 1997. ~~Aug~~

5. That being duly selected, the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Guwahati offered him appointment vide Memorandum No.F.8-11/96-KVS(GR)/14099-100 dated 14/15-12-97 in the Kendriya Vidyalaya ,Rupa ,Arunachal Pradesh on ~~0000~~ initial of pay of Rs. 1200/- in the scale of Rs. 1200-30-1380-EB-30-1560-EB-40-1800-40-2040/- (unrevised).

One copy of the memorandum dated 14/15-12-97 is annexed herewith as Annexure-B.

6. That after getting the offer for appointment the petitioner accepted the appointment and joined his duty on 10.2.98 vide his acceptance undertaking dated 10.2.98.

One copy of the acceptance under taking dated 10.2.98 is annexed herewith as Annexure-C.

7. That after joining his service , the petitioner devoted himself in his duty with most sincerity and regularly. But he was surprised and shocked on getting an office order under reference No.F.13/98-KVR/470-474 dated 26.2.98 issued by the Officiating Principal, Kendriya Vidyalaya, Rupa, whereby his service has been

Contd-6..

terminated with immediate effect in the afternoon of 26.2.98.

One copy of the office order dated 26.2.98 is annexed herewith as Annexure-D.

8. That the said termination order had been issued without following the due procedure as is required to terminate a Govt. employee and no opportunity was given to the petitioner to defend his case. Be it also state here that the termination order itself has not disclosed any reason whatsoever for which his service has been terminated. As ~~th~~ he was in dark about the reason, he asked the principal about the reason, but the principal asked him to enquire about the matter in the Regional Office, Guwahati. Accordingly he enquire in the office of the Asstt. Commissioner and came to know that as his appointment order was issued by the then Asstt. Commissioner Dr.K.C.Rakesh whose service has been w.e.f. 11.12.97 as per the Hon'ble Delhi High Court's order dated 4.2.98 .Hence, as the petitioner's appointment letter was issued after 11.12.97, his appointment has no legal effect.

9. That the petitioner was shocked and surprised in as much as he has no fault for which he may be terminated. Being a selected candidate he was offered the appointment as were made to all other selected candidates. As he was a selected candidate he was appointed as per the

Contd-7...



Minister of Affairs  
Assam High Court  
Guwahati

Rule 43 of the Education Code for Kendriya Vidyalaya, hence his service can not be terminated in such a whimsical way without following due procedure and law. It is pertinent to mention that the petitioner has already crossed the maximum age limit to get any Govt. service but that fact has not been considered by the respondents.

10. That it is submitted that as his appointment was made by the competent authority after following due selection process, his service is not liable to be terminated by the officiating principal who has no ~~xxx~~ authority under the extent rule.

11. That as the respondents did not afford him any opportunity and as no reasons whatsoever has been mentioned, the termination order is not maintainable in the eye of law and is liable to be quashed.

12. That it is submitted that as the petitioner had requisit qualification he applied for the post of primary Teacher and after due selection process, his name was empanelled in the selection list which was duly approved by the Commissioner and after approval, the then Asstt. Commissioner offered his appointment letter and hence his service cannot be terminated without showing sufficient cause and without following the prescribe procedure as laid down under Art. 311 of the Constitution of India.

13. That the action of the respondents is ~~xxx~~ violative

Contd-8..



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of fundamental rights of the petitioner as has been guaranteed under Arts 14, 16 and 21 of the Constitution of India and also against the Directive Principles of State Policy as envisaged under Art. 38, 39 and 41 of the Constitution and hence is not sustainable.

14. That the action of the respondents is whimsical and arbitrariness in as much as the same has not been done under any provision of law and hence is not maintainable in the eye of law.
15. That the action of the respondents in issuing the termination order is against the principle of natural justice and administrative fare play.
16. That at any rate the action of the respondent in terminating the service of the petitioner without showing any cause and without affording any opportunity to the petitioner, is not maintainable in the eye of law and liable to be set aside and quashed.
17. That the petitioner demanded justice but the same has been denied to him.
18. That the petitioner also submits that there is no other alternative efficacious remedy available to him other than to approach this Hon'ble Court by filing this Writ petition under your Lordships protective hand.

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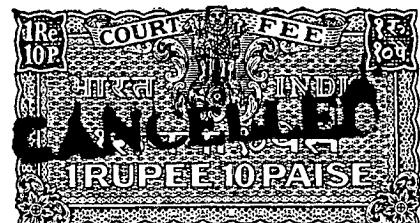
Contd-9..

Substance of Affidavit  
and High Court  
Guwahati

In the premises aforesaid it is therefore prayed that your Lordships may please to admit this petition, call for records and issue Rule upon the respondents to show cause as to why a Writ in the nature of certiorari shall not be issued quashing the impugned termination order under No.F.13/98-KVR/470-474 dated 26.2.98(Annexure-D) and why a writ in the nature of Mandamus shall not be issued directing them to withdraw/cancel/revoke the termination order dated 26.2.98 (Annexure-D) treating the same as non-est and allow the petitioner to continue his duty in the Kendriya Vidyalaya, Rupa, Arunachal Pradesh, and upon perusal of records and after hearing the parties on the cause or causes that may be shown be pleased to make the Rule absolute and/or be pleased to pass any other further order or orders as your Lordships may deem fit and proper.

And for this act, as in duty bound, petitioner shall ever pray.

Affidavit/10..



-10-

A F F I D A V I T

I, Shri Mahendra Prasad Gupta, son of Late Khaderram Prasad, aged about 31 years, permanent resident of B.I.T.Sindri, P.O.-Sindri Institute, Dhanbad, Bihar, do hereby solemnly affirm and state as follows :-

1. That I am the petitioner in the instant case and hence and entitled to swear this affidavit.
2. That the statements made in this affidavit and in paragraphs 1, 2, 4, 8 and 9 are true to my knowledge and those statements made in paragraphs 3, 5, 6 and 7 being matter of records, I believe the same are true and rests are my humble submissions before this Hon'ble Court.

And I ~~do~~ sing this affidavit on this the 24 <sup>th</sup> day of April, 1998, at Guwahati.

~~Declarant~~  
Identified by

Ratneshwar Khatua A/c

Advocate's Clerk.

24.4.98.

Mahendra Prasad Gupta

24.4.98

DEPONENT

Declarant is identified by the  
Advocate Khatua personally known to me  
and that I read over and understood the contents  
of the document and that the Declarant  
is able to understand them.

Commissioner of Affidavit  
Guwahati Court  
24.4.98

**Central Plantation Research Institute**

Kasaragod - 671 124

Advertisement No.3/96

Applications are invited for the posts of RESEARCH ASSOCIATE/SENIOR RESEARCH FELLOW/JUNIOR RESEARCH FELLOW under the below mentioned ad-hoc Schemes sanctioned by the Indian Council of Agricultural Research (ICAR).

1. (a) Name of the Scheme : Studies on Ganodema affecting Palms and other Perennial Crops.

(b) Location : CPCRI Research Centre, Hirschall 572 160, Tumkur, Karnataka.

(c) Duration : For 3 years or till the expiry of the Scheme whichever is earlier.

(d) Name of the post : RESEARCH ASSOCIATE (1 post)

(e) Pay : A fixed Fellowship of Rs 3300/- p.m. in the pay scale of Rs 3300-100-3000 for Masters Degree holders and Rs. 3750/- p.m. in the pay scale of Rs.3750-125-4375 for Ph.D. holders (No Dearness Allowance is admissible. However, HRA and medical benefit will be admissible as per rules).

(f) Qualification : Essential : M.Sc. 1st Class Botany/Plant Pathology/Mycology + 2 years research experience/Ph.D.

(g) Age : 35 years or below on 01.01.96 (Relaxable in the case of Govt. servants, SC/ST/OBC candidates and employees of ICAR and its Institutes to the extent permissible under rules).

2. (a) Name of Post : SENIOR RESEARCH FELLOW (1 Post)

(b) Pay : A fixed Fellowship of Rs.2500/- p.m. in the first two years and Rs.2800/- p.m. in the 3rd year (No Dearness Allowance or other allowance is admissible).

(c) Age : 30 years or below as on 01.01.96 (Relaxable in the case of Government servants, SC/ST/OBC candidates and employees of ICAR and its Institutes to the extent permissible under rules).

(d) Qualification : ESSENTIAL : M.Sc. 1st Class in Botany/Plant Pathology.

II. 1. (a) Name of the Scheme : Drought Tolerance in Cocoa in CPCRI Regional Station, Villal-574 243, D.K. Karnataka.

(b) Name of Post : JUNIOR RESEARCH FELLOW (1 post)

(c) Duration : For the period upto 06.09.1997 or till the expiry of the Scheme whichever is earlier.

(d) Age : As indicated under item 2(c) above.

(e) Pay : A fixed Fellowship of Rs.1200/- p.m. (No Dearness Allowance or other allowance is admissible)

(f) Qualification : B.Sc. (Botany/Bio-science with Plant Physiology).

Applications on plain paper with particulars viz.

(1) (a) Advt. No. (b) Name of the Scheme (c) Post applied for (2) Name

(3) Address (4) Date of Birth (5) Age as on 01.01.96 (6) Qualifications (7)

Details of experience (Copies of degree certificates, proof of age and mark sheets to be attached) (8) Whether SC/ST/OBC (9) List of publications and 'No Objection Certificate' (if employed), together with copies of testimonials duly signed should reach the Director, Central Plantation Crops Research Institute, Kasaragod-671 124, Kerala State within 20 days of this advertisement. Separate application is to be submitted for each post.

No TA/DA will be admissible to the candidates called for written test and interview.

Candidates who can join duty within one month of the date of issue of offer of appointment only need apply.

Asst. Administrative Officer (Ex)

day 894(196)

EN 10/10

**Kendriya Vidyalaya Sangathan**  
NOTICE  
RECRUITMENT FOR THE POSTS OF TEACHERS  
1996

The Kendriya Vidyalaya Sangathan (an Autonomous Organisation under the Ministry of Human Resource Development, Department of Education) invites applications in the prescribed format from Indian Nationals for the following posts of teachers in Kendriya Vidyalayas spread all over India.

1. Primary Teachers in the pay scale of Rs. 1200-30-1380-EB-30-1560-EB-40-1800-EB-40-2040

VACANCIES :	GEN	386
	SC	115
	ST	57
	OBC	207
	TOTAL	765

AGE : 30 years or less as on 30.06.96

**ESSENTIAL QUALIFICATIONS :**

i) Higher Secondary with JBT (2 years) OR Intermediate with JBT (1 year) OR Plus Two Examination (Senior School Certificate Examination) with JBT (1 year).

ii) Competence to teach through both Hindi and English media

2. TRAINED GRADUATE TEACHERS in the pay scale of Rs. 1400-40-1650-EB-50-1950-EB-50-2250-EB-50-2600 in (i) Physics, Chemistry, Mathematics, (ii) Biology Group, (iii) Hindi, (iv) English, (v) Social Studies and (vi) Sanskrit.

VACANCIES :	GEN	610
	SC	102
	ST	91
	OBC	327
	TOTAL	1210

NOTE : No vacancies are available for TGT (PGM) and TGT (Biology) in Madras region and no vacancies are available for TGT (Hindi) in Lucknow region

AGE : 35 years or less as on 30.06.96

**ESSENTIAL QUALIFICATIONS :**

i) Second Class Bachelor's Degree (45% marks and above in aggregate including electives and languages in the degree examination considered as equivalent) with University Degree/Diploma in Education/Teaching OR

Four year Integrated Degree Course of Regional Colleges of Education of NCERT (with at least two Kendriya Vidyalaya subjects as electives)

ii) Competence to teach through both Hindi and English media.

NOTE : (i) For Honourable Candidates without Teaching Degree/Diploma - For those candidates who have obtained 60% and above marks in the aggregate in B.Sc. or equivalent examination and 55% marks and above in Master's Degree Examination, essential qualification of University Degree/Diploma in Education/Teaching shall be relaxed for a limited period. Such candidates, if selected, will be placed on 'TRIAL BASIS' initially for a period of two years which may be extended only in exceptional cases by the appointing authority for a total period not exceeding two years from the date of initial appointment as required depending on merit of individual cases, if the candidate is not able to acquire the teaching degree/diploma within the stipulated period of two years for reasons beyond his/her control. No further extension will be granted.

(ii) Applicants should have offered and passed the Bachelor's Degree from a recognised University with any of the following group of subjects :

(i) Physics, Chemistry, Mathematics/Botany/Zoology

(ii) Botany, Zoology, Physics/Chemistry

(iii) English Literature or Hindi Literature or Sanskrit Literature as an elective subject

(iv) For TGT (Social Studies) any two of the following subjects - History, Geography, Political Science and Economics as the case may be. Candidates with BA(Hons) in History/Political Science/Geography/Economics as a major subject are also eligible

3. POST GRADUATE TEACHERS in the pay scale of Rs. 1640-60-2000-EB-60-2300-EB-60-2600-75-2750-EB-75-2900 in (i) English (ii) Hindi (iii) Physics

(iv) Chemistry, (v) Mathematics, (vi) Biology, (vii) Economics, (viii) Geography and (ix) Commerce.

VACANCIES :	GEN	151
	SC	45
	ST	23
	OBC	81
	TOTAL	399

AGE : 40 years or less as on 30.06.96

**ESSENTIAL QUALIFICATIONS :**

COMMERCE : (i) At least Second Class Master's Degree (45% marks and above considered as equivalent) in the subject concerned with University Degree/Diploma in Education/Teaching OR

Desirable : University Degree/Diploma in Education/Teaching

ii) Competence to teach through both Hindi and English media

ENGLISH : (i) At least Second Class Master's Degree (45% marks and above considered as equivalent)

ii) University Degree/Diploma in Education/Teaching

**HINDI/ MATHEMATICS/CHEMISTRY/PHYSICS/BIOLOGY/ECONOMICS AND GEOGRAPHY :**

i) At least Second Class Master's Degree (45% marks and above considered as equivalent) in the subject concerned with University Degree/Diploma in Education/Teaching OR

Integrated Two years PG Course M.Sc. Ed of Regional College of Education of NCERT in Maths/Chemistry/Physics/Biology in case of applicants for the post of PGT in Maths/Chemistry/Physics and Biology respectively

ii) Competence to teach through both Hindi and English media

FOR MERITORIOUS CANDIDATES WITHOUT TEACHING DEGREE/DIPLOMA : The candidates possessing Master's Degree with at least 50% marks and Bachelor's Degree with atleast 55% marks in English and First Class Master's Degree in Maths/Chemistry/Physics/Biology/Economics and Geography the essential qualification of University Degree/Diploma in Education/Teaching shall be relaxed for a limited period. Such candidates, if selected, will be placed on 'TRIAL BASIS' initially for a period of two years which may be extended only in exceptional cases by the appointing authority for a total period not exceeding two years from the date of initial appointment or as required depending on merit of individual cases, if the candidate is not able to acquire the teaching degree/diploma within the stipulated period of two years for reasons beyond his/her control. No further extension will be granted.

First Class Bachelor's Degree means 60% or more marks in aggregate including all the subjects in which the examination is conducted.

RESERVATIONS : Reservations in respect of Physically Handicapped Persons and Ex-servicemen will be as per the instructions of Department of Personnel and

Training, Govt. of India, vide their OM/No. 35012/60/91-Estt (SC) dated 20.09.1994 and OM/No. 35012/60/92-Estt (SC) dated 01.12.1994 respectively

AGE RELAXATION : The date of birth accepted by the KVS is that entered in the Matriculation or Secondary School Leaving Certificate or in a certificate recognised by an Indian University as equivalent to Matriculation or in an extract from a Register of Matriculates maintained by a University/Board, which extract must be certified by the proper authority of the University/Board. Upper age relaxation will be admissible.

(a) Five years in the case of SC/ST candidates

(b) Three years in the case of OBC candidates

(c) Five years for persons who had ordinarily been domiciled in Kashmir Div. of the State of Jammu & Kashmir during 1.1.80 to 31.12.89.

(d) Ten years in respect of women candidates.

(e) Ten years to Physically Handicapped candidates (except for PGTs posts)

(f) To Govt. servants to the extent of their service or 5 years, whichever is less

(g) KVS regular employees as per rules.

(h) An ex-serviceman (except for PGTs posts) who has put in not less than 6 months continuous service in the Armed Forces shall be allowed to deduct the periods of such service from his/her actual age and if the resultant age does not exceed the maximum age limit prescribed for the post by more than 3 years, he/she shall be deemed to satisfy the condition regarding age limit.

EXCEPT PHYSICALLY HANDICAPPED CANDIDATES, ALL THE CONCESSIONS MENTIONED ABOVE WILL BE CONCURRENT THAT IS, IF A PERSON IS ELIGIBLE FOR MORE THAN ONE CONCESSION, ONLY ONE OF THE CONCESSIONS OF HIGHER PERMISSIBLE LIMIT WILL BE GRANTED

FOR PHYSICALLY HANDICAPPED, IF A PERSON BELONGS TO SC/ST, HE WILL BE ALLOWED 15 YEARS i.e. 10 YEARS FOR PNC AND 5 YEARS FOR SC/ST.

FEE : No fee is required to be paid by SC/ST candidates. Other candidates shall forward a sum of Rs. 100 (Rupees One hundred only) through a crossed Demand Draft drawn in favour of Kendriya Vidyalaya Sangathan payable at New Delhi along with their application. Candidates should note that the fee paid through IPOD, Money Order, Crossed Cheques, Currency Notes or Treasury Challan will not be accepted by the KVS and such applications will be treated as without fee and will be summarily rejected.

HOW TO APPLY : Only one application (in duplicate) for one post should be submitted. Application in his/her submitted in duplicate should be in the format published along with this advertisement. Annexure I (a) duly photocopied on a thick looseleaf paper. Complete application in envelope should be sent under Registered Post as under:

For PGT the envelope should be superscribed with the words "Application for the post of PGT-1996 KVS" and sent to Dy. Commissioner (Admin.), Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shahbad Jat Singh Marg, New Delhi - 110 016

For PRT the envelope should be superscribed with the words "Application for the post of PRT-1996 KVS" and sent to Asst. Commissioner (Admin.), Kendriya Vidyalaya Sangathan, Regional Office, JHU Campus, New Mohrauk Road, New Delhi - 110 067.

NOTE : APPLICATIONS NOT ACCOMPANIED BY THE PRESCRIBED FEE (UNLESS REMISSION OF FEE IS CLAIMED), OR INCOMPLETE, OR INCOMPLETE APPLICATIONS SHALL BE SUMMARILY REJECTED. NO REPRESENTATION OR CORRESPONDENCE REGARDING SUCH REJECTION SHALL BE ENTERTAINED UNDER ANY CIRCUMSTANCES. THE CANDIDATES APPLYING FOR THE POST(S) MUST ENSURE THAT THEY FULFIL ALL THE ELIGIBILITY CONDITIONS. CANDIDATES MUST POSSESS THE PRESCRIBED EDUCATIONAL/PROFESSIONAL QUALIFICATIONS AS ON THE LAST DATE OF SUBMISSION OF APPLICATION. IF ON VERIFICATION AT ANY TIME BEFORE OR AFTER THE WRITTEN EXAMINATION, OR INTERVIEW OR APPOINTMENT, IT IS FOUND THAT THEY DO NOT FULFIL ANY OF THE ELIGIBILITY CONDITIONS OR IF IT IS FOUND THAT THE INFORMATION FURNISHED IS FALSE OR INCORRECT, THEIR CANDIDATURE WILL BE CANCELLED.

LAST DATE FOR RECEIPT OF APPLICATION : Last date for receipt of completed application (in duplicate) in the office of the Kendriya Vidyalaya Sangathan is 15th July, 1996. No extended date will be available regardless of the place/office of the applicant. Candidates are advised not to wait till the last date to submit their application at the earliest possible. The KVS will not be responsible for any postal delays and all the applications received after the last presentation date will not be entertained and will be summarily rejected.

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION FORM :

1. A crossed Bank draft of Rs. 100 (Rupees one hundred only) in favour of Kendriya Vidyalaya Sangathan, payable at New Delhi.

2. Two identical signed copies of a recent passport size photograph, facing camera, duly attested by a Gazetted Officer. One copy of the photograph is to be affixed in the application form marked original and the second copy is to be affixed at the indicated place in the application form marked duplicate.

3. One self addressed post card by affixing fourteen (14) postage stamp of 45 paise each. The candidate must indicate the name of the post applied for and the advertisement no. and date on the post card.

4. Attested photocopies of the following :

(i) Matric/Higher Secondary School certificate or its equivalent showing date of birth

(ii) Certificate issued by the Competent Authority in support of the claim of Scheduled Caste/Scheduled Tribe/Other Backward Classes of citizens. Physically Handicapped Persons of the society/Ex-servicemen. The claim for Other Backward Classes would be admitted only if the certificate is issued by the Competent Authority and in the format prescribed upto Dptt. of Per. and Trg. OM/No. 35012/22/93 Estt (SC) dated 15.11.93

(iii) Marks sheets/certificates of all examinations from Senior Secondary till the highest qualification the candidate has possessed.

(iv) Marks sheets/certificates of all professional qualifications degree/Diploma

(v) Degrees/Diplomas for all qualifications

(vi) Experience certificate. For teaching experience in a recognised institution the certificate should be countersigned by the Distt. Education Officer/Principal of Schools or other equivalent authority

(vii) All certificates in support of their claims in HCC, Scouts/Guides, Sports/Games, etc.

(viii) Current employment registration card.

NOTE : ORIGINAL CERTIFICATES SHOULD NOT BE ATTACHED WITH THE APPLICATION. KVS WILL NOT BE RESPONSIBLE FOR ITS LOSS OR MISPLACEMENT IN TRANSIT OR OTHERWISE.

**SPECIAL INSTRUCTIONS TO THE CANDIDATES :**

(i) The prescribed essential qualifications are the minimum and the above post of the same does not entitle a candidate to be called for written

Continued on page 13

## REGISTERED POST

KENDRIYA VIDYALAYA SANGATHAN  
Regional Office  
Chayaram Bhawan, Maligon Chorlali  
Guwahati-12

REGISTERED POST

Ref. No. 21/66-KVS(GR)/14099-100

Dated : 14/12/97

15

## MEMORANDUM

\* \* \* \* \*

SUBJECT : OFFER OF APPOINTMENT TO THE POST OF PRIMARY TEACHER

With reference to his/her application/interview for the post mentioned

above, Shri/Smt. Mahendra Prasad Gupta

It is hereby informed that he/she has been selected for appointment against a temporary post of Primary Teacher, in Kendriya Vidyalaya Sangathan on initial pay of Rs.1200/- per month in the scale of 1200-30-1300-ER-30-1560-ER-40-1800-40-2040/- . He/she will draw allowances and other benefits in addition to pay at the rates as admissible to the Kendriya Vidyalaya employees. This offer of appointment is subject to the candidate being declared fit for the post of Primary Teacher by a Civil Surgeon.

1. If the candidate is a woman, she should certify that she is not the family of a pregnant or over at the time of acceptance of the appointment. If however, she is pregnant of 12 weeks, she will be declared temporarily unfit and the offer would be treated as withdrawn for the present. However, her appointment would be held in abeyance until her confinement is over. She would be re-examined for a fitness certificate six weeks after the date of confinement and her appointment would be subject to production of Medical Certificate from a "Registered Medical Practitioner/Authorised Medical Attendant". She should indicate when her delivery is expected and also should indicate the date of confinement over which it is over. In case the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained there to from her.

2. He/She will be entitled for first joining the Sangathan as Primary teacher

3. He/She will be on probation for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn according to the availability of permanent vacancies.

4. During probation and there after, until he/she is confirmed the services of the candidate will terminate by one month's notice on either side without any cause being assigned thereto. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of a sum equivalent to the pay and allowances for the period of notice of the unexpired portion thereof.

5. Other terms and conditions of service governing the appointment are as laid down in the Circulars/Notes for Kendriya Vidyalayas as amended from time to time. He/She will be liable for transfer anywhere in India. Initially he/she is posted as Primary teacher to Kendriya Vidyalaya. \_\_\_\_\_ Rupa

Contd...2/-

(...)

7. He/she will have to subscribe to the General Provident Fund-Cum-Pensionary Scheme on completion of one year of his/her joining the Gurukulam service in terms of Kendriya Vidyalaya Gurukulam Employee Provident Fund Rules, 1975 as amended with effect from 01.01.1986.

8. He/she shall be admitted to KVS (Employee) Group Insurance Scheme with effect from the date he/she joins the service under the Gurukulam.

9. In case of any dispute or claim against the Kendriya Vidyalaya Gurukulam, in respect of service or my contract etc., arising out of or following from this offer of appointment, the Courts at Delhi alone shall have jurisdiction.

10. If he/she accepts the offer on the terms and conditions stipulated he/she should send him/her acceptance immediately on receipt of this Memorandum in the form attached and join the Kendriya Vidyalayam mentioned above. This acceptance should reach the undersigned in my office by 26/12/97. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalayam on 10-2-98 this offer of appointment will be treated as cancelled and no further correspondence will be entertained from him/her.

11. Suppression of any information will be considered a major offence for which the punishment may extend to disbarment from the service.

To,

Manohar Prasad Gupta

Mr. G/O Prof Sharad Nand Prasad

Dept. of Met. Engg. IIT Sindri

Dist. Dhanbad (Bihar) Pin. 828123

K. C. Rakoch  
(Dr. K. C. Rakoch)  
ASSISTANT COMMISSIONER

REGISTERED

Copy forwarded for information to the Principal, Kendriya Vidyalaya,

Rupa

The date of joining of the teacher may be intimated to this office immediately after the candidate has reported for duties. In case he/she does not join by the stipulated date, this office should be informed telegraphically. The appointment is further subject to production of certificates etc. as per article 49(i) of Education Code for Kendriya Vidyalayas. The candidate will be allowed to join his/her duties only after verification of original certificates, fake Universities etc. The application form of the aforesaid candidate is enclosed herewith.

ENCLOSURE : AS ABOVE)

ASSISTANT COMMISSIONER

**ACCEPTANCE OF OFFER OF APPOINTMENT**

I, Shri/Smt/Kum Maheshwari Prasad Joshi.....  
hereby accept the offer of appointment to the post of Librarian.....  
..... in Kondriya Vidyalaya ..... made in  
Memorandum No. F 118/11/16/1997/14072 dated 10.2.  
1998..... on the terms and conditions mentioned therein and agree  
to join duties at the place on the date specified.

MAHESHWARI PRASAD JOSHI

Signature (10/02/98)

Name (In block letters) MAHESHWARI  
PRASAD JOSHI

Address C/o. Prof. S. N. Joshi

Department of Engg.  
B.I.T. Simdej  
P.O. - Simdej Institute  
Vidya Bhawan  
9281213 (Mobile)

Date : 10.02.1998



72<sup>0</sup> (ARMY)  
TELE - 250 (CIV. OFF)  
250 (RES)

## केन्द्रीय विद्यालय रूपा

जनपद-पश्चिमी कामेंग (अरुणाचल प्रदेश) 790003

## KENDRIYA VIDYALAYA RUPA

Distt. West Kameng (Arunachal Pradesh) 790003

क्रमांक/Ref. No. F. 13/98-K VR/ 470 - 474

दिनांक/Dated..... 26-02-1998 199

### OFFICE ORDER

As per KVS (GR) letter No. F.8-6/96-K VS (GR)/16675-716 dated 19-02-1998 and KVS (HQ) letter No. F.19-17(4)/98-KVS(L&G) dated 13-02-1998 the services of Mr Mahendra Prasad Gupta, PRT and Mr Prashant Singh, PRT are hereby terminated with immediate effect in the A/N of 26th Feb'98.

To

✓ Shri Mahendra Prasad Gupta, PRT  
Kendriya Vidyalaya, Rupa.

Shri Prashant Singh, PRT  
Kendriya Vidyalaya, Rupa.

Nagendra Kumar Rai  
( NAGENDRA KUMAR RAI )  
I/C PRINCIPAL  
कामेंग

Copy to :-

Kendriya Vidyalaya

1. The Chairman, MIC, KV Rupa for information.
2. The Assistant Commissioner, Guwahati Region for information.
3. The Sr. Administrative officer, KVS (HQ) New Delhi for information.
4. Office copy.

( NAGENDRA KUMAR RAI )  
I/C PRINCIPAL